

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5688
ANSWERED ON:07.09.2011
PAY PARITY
Jaiswal Dr. Sanjay

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the All India Services have been created for manning posts both under the Union and the State Governments;
- (b) if so, whether the Government has decided to grant pay parity to the officers 1574 of the Indian Forest Service and Indian Police Service equivalent to the officers of the Indian Administrative Service officers two years junior to them;
- (c) if so, whether in violation of the above, the Government has issued an order discriminating between officers working under the Union and the State Governments; and
- (d) if so, the details thereof and the time by which such discriminatory orders shall be withdrawn?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) : Yes, Madam.

(b) : Under the existing rules, whenever any Indian Administrative Service officer of a particular batch is posted at the Centre to a particular grade carrying a specific grade pay in PB-3 or PB-4 or HAG scale, the members of the Service, who are senior to such Indian Administrative Service officer by two years or more and have not so far been promoted to that particular grade, shall be granted the same grade on non-functional basis in their respective State cadres from the date of posting of the Indian Administrative Service officer at the Centre in that particular grade.

(c) & (d) : The pay of All India Services officers working in the Centre and the State cadres is regulated in terms of provisions of the respective Pay Rules of the Services. The orders issued by the Government are in accordance with the statutory rules framed after due consultation with the States in terms of Section 3 of the All India Services Act, 1951.